COURT-I

IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (APPELLATE JURISDICTION)

APPEAL NO. 146 OF 2017

Dated: 6th September, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

Rajasthan Renewable Energy Corporation Ltd. ... Appellant(s)

Vs.

M/s Shree Cement Ltd. & Ors. ... Respondent(s)

Counsel for the Appellant(s) : Ms. Susan Mathew

Counsel for the Respondent(s) : Mr. Anand K. Ganesan

Ms. Swapna Seshadri for R-3 & 4

Mr. Prashant Sen Mr. Pallav Mongia Mr. Sabyasachi for R-5

Mr. P. N. Bhandari for R-7

Mr. R.K. Mehta

Ms. Himanshi Andley for R-8

ORDER

Learned counsel for respondent No.5 states that he wants to file objections with regard to the maintainability of the appeal. Let the objections be filed on or before 21.09.2017 after serving copy on the other side. Rejoinder, if any, may be filed within one week thereafter.

List the matter on <u>16.10.2017</u>.

(I.J. Kapoor) Technical Member

(Justice Ranjana P. Desai) Chairperson